

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 2695 of 2020

With

B. A. No. 2542 of 2020

With

B. A. No. 2620 of 2020

With

B. A. No. 2701 of 2020

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Mulchtar Ansari ... .. Petitioner  
(In B. A. No. 2695 of 2020)

Jalaluddin Rangasaj ... .. Petitioner  
(In B. A. No. 2542 of 2020)

Asgar Ansari ... .. Petitioner  
(In B. A. No. 2620 of 2020)

Salma Bibi @ Salma Khatoon ... .. Petitioner  
(In B. A. No. 2701 of 2020)

Versus

The State of Jharkhand ... .. Opp. Party  
(In all the cases)

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioners : Mr. Sabyasanchi, Advocate  
(In B.A. Nos. 2695, 2620 and 2701 of 2020)  
: Mr. Mahesh Tewari, Advocate  
(In B.A. No. 2542 of 2020)

For the Opp. Party : Mr. Praveen Kr. Appu, A.P.P.

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04/09.07.2020 Heard learned counsel for the parties.

Defects as pointed out by the office in B.A. No. 2542 of 2020, B.A. No. 2695 of 2020 and B.A. No. 2620 of 2020 are ignored.

In B.A. No. 2695 of 2020, it appears that the name of the petitioner has wrongly been mentioned, as it should be Mukhtar Ansari.

All the petitioners have been made accused in connection with Garhwa P.S. Case No. 718 of 2019.

It has been alleged that the husband of the informant was shot dead by unknown persons and suspicion was cast upon the petitioners and others.

On perusal of the case diary, it appears that all the petitioners have been implicated on suspicion on account of the fact that the deceased was to give evidence in a case in which Chhotu Rangasaj was an accused for committing the murder of Hasib Khan who

happened to be the brother of the deceased. It further appears that the eye-witnesses were not able to identify the assailants. The confessional statement of the petitioners were recorded and save and except mere suspicion, there is no other evidence which would indicate that the petitioners were responsible for committing the murder of the husband of the informant.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Garhwa, in connection with Garhwa P.S. Case No. 718 of 2019.

*(Rongon Mukhopadhyay, J.)*